

**IN THE INCOME TAX APPELLATE TRIBUNAL, RANCHI BENCH, RANCHI  
VIRTUAL HEARING AT KOLKATA**

**BEFORE SHRI RAJESH KUMAR, HON'BLE ACCOUNTANT MEMBER  
AND SHRI SONJOY SARMA, HON'BLE JUDICIAL MEMBER**

**ITA No.205/Ran/2019  
Assessment Year: 2014-15**

Sri Rajendra Kumar Agarwal		Pr. Commissioner of Income Tax, Dhanbad
Prop: M/s. Sri Kedarnath Industries, 201, Luv Kush Apartment, Sri Ram Vatika, Dhaiya, Dhanbad, Jharkhand- 828048.	Vs.	
<b>PAN: ACCPA 5883 D</b>		
(Appellant)		(Respondent)

**Present for:**

Appellant by : Shri M.K. Choudhury, Advocate  
Respondent by : Smt. Rinku Singh, CIT, DR

Date of Hearing : 20.03.2023  
Date of Pronouncement : 23.03.2023

**ORDER**

**PER SONJOY SARMA, JM:**

The present appeal has been preferred by the assessee against the order dated 28.03.2019 of Pr. Commissioner of Income Tax, Dhanbad passed u/s 263 of the Income Tax Act [hereinafter referred to as the 'Act'].

2. In this case, the authorized representative of the assessee has filed a letter dated 18.03.2023 seeking permission of the bench to withdraw this appeal filed by the assessee. Since the Id. DR has no objection in this regard, the permission as sought by the assessee is granted and this appeal of the assessee is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

**Order pronounced in the open court on 23.03.2023**

**Sd/-**

**Sd/-**

**(RAJESH KUMAR)  
ACCOUNTANT MEMBER**

**(SONJOY SARMA)  
JUDICIAL MEMBER**

Kolkata, Dated: 23.03.2023  
Biswajit, Sr. P.S.

Copy to:

1. The Appellant: Sri Rajendra Kumar Agarwal.
2. The Respondent: Pr. CIT, Dhanbad.
3. The CIT, Concerned,
4. The CIT (A) Concerned,
5. The DR Concerned Bench.

//True Copy//

By Order

Assistant Registrar  
ITAT, Kolkata Benches, Kolkata